(b) if so, what are the details thereof?

Written Answers

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) There is no such proposal under consideration.

(b) Does not arise.

Inter-State Water disputes

- 438. MISS SAROJ KHAPARDE: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether it is a fact that a number of Inter-State Water disputes are pending at present;
 - (b) if so, the details thereof and
- (c) what steps Government propose to lake to resolve these disputes?

THE MINISTER OF WATER RE-SOURCES (SHRI VIDYACHARAN SHUKLA); (a) to (c) Under the provisions of the Inter State Water Disputes Act, 1956, two disputes, namely sharing of surplus Ravi and Beas waters and sharing of Cauvery waters have been referred to the Tribunals in April 1986 and June, 1990 respectively, While the Ravi and Beas Waters Tribunal has given its Report in January, 1987, the Government of India and party States have made further reference as envisaged under the Act to seek explanation|guidance of the Tribunal on its rep;>rt the Cauvery Water Disputes Tribunal has passed a Order on 25-6-1991 granting interim relief to Tamil Nadu and Pondicherry. As regards the proposal from Madhya Pradesh for consideration of the questions associated with Mahi-Bajajsagar under the Inter-State Water Disputes Act, a preliminary inter-State meeting was held on February 6, 1991 In addition, there are some inter-State issues pertaining to matters such as interpretation of earlier agreements and sharing of surplus waters viz. sharing of Yamuna water (upto Okhla), interpretation of Bansagar Agreement on Sone waters, interpretation of Mahi waters Agreement between Rajasthan and Gujarat. For amicable settlement of inter-State issues in water resources between the States, a Standing Committee of the National Water Resources Council has been constituted in April, 1990. The Standing Committee held one meeting in September, 1990 to resolve issues connected with sharing of Yamuna waters (upto Okhla).

to Questions

Subsidies on foodgrains

- 439. MISS SAROJ KHAPARDE: Will the Minister of FOOD be pleased to state:
- (a) the expenditure being incurred at present on the subsidies on foodgrains;
- (b) whether Government propose to reduce or abolish these subsidies; and
- (c) if so the details thereof; and if not, the reasons therefor?

THE MINISTER OF STATE (INDE-PENDENT CHARGE) OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI);

(a) The subsidy given on foodgrains to the Food Corporation of India during the last two years and proposed for the current year is as under

Year	(Rs.	in crores)
1989-90	2476 (inclu	uding Sugar)
1990-91	2450	-Do
1991-92 (B.E.) (Vote-on-Account)	1800	

(b) and (c) The entire question Of subsidy is under the active consideration of the Government.

Modernisation of Rourkela Steel Plant

- 440. SHRI PRAMOD MAHAJAN: Will the Minister of STEEL be pleased to
- (a) whether , Government's attention have been drawn to a news report which appeared in the Business Standard of June 27 titled poll-eve RSP bonanza for Bhilai-firm' wherein it has been stated that a job